

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA/TA/MP No 98/23

Pradeep Soral

Versus Union of India and ors.

Date of Order	Orders
2.1.2001	Mr. Mahendra Shah, counsel for the applicant Mr. V.S.Gurjar, counsel for the respondents The learned counsel for the respondents at the threshold opposes jurisdiction of the Tribunal in entertaining this application. He submitted that the subject matter of this application is a subject matter pertaining to the Industrial Disputes Act and as such this Tribunal cannot entertain this application. The learned counsel for the applicant does not dispute the position of law and some judgments being pronounced holding that the Central Administrative Tribunal would not have jurisdiction to entertain such a dispute. 2. In view of the settled law that regarding the matters pertaining to the industrial dispute, this Tribunal has not been entertaining the application being beyond the jurisdiction of this Tribunal, we think that the application cannot be maintainable for the same reason. In this view of the matter, we think it appropriate to pass the order as under:- "Application is returned to the applicant for presentation before the proper court. The office is hereby directed to return the papers to the applicant's counsel. No costs".  (N.P.NAWANI) Adm. Member  (B.S.RAIKOTE) Vice Chairmen

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